

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

CP(IB) No.679/7/HDB/2018

AND

IA (IBC) 433 & 1381/2024 in CP(IB) No.679/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

IDBI Bank Ltd

...Financial Creditor

AND

Neueon Towers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 433/2024

Learned Counsel Mr Rajinikanth Reddy, Additional Advocate General for State of Telangana/Respondent present through Video Conference.

Learned Counsel Mr DVAS Ravi Prasad, for respondent present through Video Conference.

Heard learned Additional Advocate General for State of Telangana and reply by learned counsel for the applicant.

At request for filing written submissions 10 days' time granted. Matter adjourned to 26.07.2024.

IA (IBC) 1381/2024

Dr Madurai Sundaram Sankar, Resolution Professional present physically.

This being an application seeking for extension of CIRP period by 21 days.

Heard learned Resolution Professional and counsel for Resolution Professional.

The resolution plans already voted and letter of intent and now an application seeking for approval of resolution plan and what is the approval of the plan by the Tribunal which has been voted.

Having regard to the facts and circumstances the CIRP period is extended by 21 days effective from 04.07.2024.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)